

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 29.07.2020

THROUGH VIDEO CONFERENCING

CAUSE LIST

PRESENT: 1. Hon'ble Member (J), Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T), Shri Ashutosh Chandra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB)No. 51/BB/2018	For hearing IA 161/2020 IA 248/2020 IA 134/2020 IA 225/2020 IA 227/2020- CIRP	Sec 7 of I&B code 2016	M/s Oriental Bank of Commerce	Shri V B Ravi Shankar,	M/s Associate Decor Limited	Shri Alok Kailash Saksena, RP 9Jayati Goyal for RP – 1) Deepay Mandal adv for IA 248/2020 Sumesh Dhawan for IA 225/2020

ADVOCATE FOR PETITIONER/s:

SANDEEP HUILGOL - Applicant in IA 134/2020
DEEPAYAN MANDAL - Applicant in IA 248/2020
SUMESH DHAWAN - Applicant in IA 225, 227, 2020
VARSHA - Applicant in IA 161/2020

ADVOCATE FOR RESPONDENT/s:

V.B. RAVI SHANKAR - Advocate
VIVEK REDDY - SR. COUNSEL
ADITH JAGIRDAR - Adv. for RP

ORDER

Heard Shri Sandeep Huilgol, learned Counsel for the Applicant in IA No.134 of 2020, Shri Deepayan Mandal, learned Counsel for the Applicant in IA No.248 of 2020, Shri Sumesh Dhawan, learned Counsel for the Applicant in IA Nos. 225 of 2020 & 227 of 2020, Ms. Varsha, learned Counsel for the Applicant in IA No.161 of 2020, Shri V.B. Ravi Shankar, learned Counsel for the Petitioner, Ms. Vivek Reddy, learned Senior Counsel with Shri Adith Jahgirdar, learned Counsel for the RP.

As regards IA No.134 of 2020, Shri Sandeep Huilgol for the Applicant states that as the Corporate Debtor has claimed that it has filed the Returns as allowed by the Hon'ble High Court and settled the tax demand, he requires some time to verify the same. Allowed.

IA No.225 of 2020 is filed for listing of urgent hearing and it has been listed as requested. IA No.225 of 2020 is deemed to be disposed of. As regards IA No. 227 of 2020, Shri Sumesh Dhawan for the Applicant stated that as the objections of the Respondent have been received only last night, he needs time to examine the same and respond.

IA No.248 of 2020 is not taken up as it is reported by the Registry that the requisite fees has not been paid and the same is therefore defective. It will be taken up on 07.08.2020, subject to verification, and if required, since the facts and prayer in IA Nos.227 and 248 of 2020 appears to be similar.

Post the case 'for hearing' on 07.08.2020.



Member (T)

Krishna



Member (J)

Verified


Court Officer